

भारत सरकार / Government of India  
राष्ट्रीय वित्तीय रिपोर्टिंग प्राधिकरण / National Financial Reporting Authority  
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7<sup>th</sup> Floor, Hindustan Times House,  
Kasturba Gandhi Marg, New Delhi

No. NF-11011/6/2019

Dated <sup>24</sup> .03.2021

Circular

**Subject: Amendment in Vacancy Notice for recruitment for the post of Driver in NFRA on Deputation/Re-employment**

Kindly refer to the Vacancy Notice for recruitment for the post of Driver in NFRA on Deputation/Re-employment bearing No. NF-11011/6/2019 dated 18.02.2021.

2. The last date for receipt of application has been extended till 15.04.2021 in place of 25.03.2021.

*Vivek Narayan*  
(Vivek Narayan)  
Secretary

विवेक नारायण/VIVEK NARAYAN  
सचिव/Secretary  
राष्ट्रीय वित्तीय रिपोर्टिंग प्राधिकरण  
National Financial Reporting Authority  
भारत सरकार/Govt. of India  
नई दिल्ली/New Delhi

भारत सरकार / Government of India  
राष्ट्रीय वित्तीय रिपोर्टिंग प्राधिकरण / National Financial Reporting Authority  
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7<sup>th</sup> Floor, Hindustan Times House,  
Kasturba Gandhi Marg, New Delhi.

No. NF-11011/6/2019

Dated 18.2.2021

To,

1. All Ministries / Departments of Government of India
2. Joint Secretary (Coordination & Planning) & CAO, Ministry of Defence

**Sub: Filling up of posts of Driver in NFRA at New Delhi on Deputation / Re-employment.**

Sir,

National Financial Reporting Authority (NFRA), New Delhi, is a statutory body set up under Section 132 of Companies Act, 2013. NFRA has been established to protect the public interest and the interests of investors, creditors and others associated with the companies or bodies corporate by establishing high quality standards of accounting and auditing and exercising effective oversight of accounting functions performed by the companies and bodies corporate and auditing functions performed by auditors.

2. The Authority proposes to fill up the post of Driver as per details stated in the **Annexure - I** in its headquarters at New Delhi from among the following:

- (i) On deputation initially for a period of three years from amongst regular Group C employees in the Ministry of Corporate Affairs

failing which

On deputation initially for a period of three years from officials holding the post of Dispatch Rider on regular basis or regular Group C employees in other Ministries of the Central Government.

- (ii) On deputation or re-employment for Armed Forces Personnel

3. The above deputation / re-employment is in accordance with the Recruitment Rules notified vide Extraordinary Gazette No. 369 (E) dated 16.5.19 of Ministry of Corporate Affairs and G.S.R. 526 (E) dated 25.7.19 of Ministry of Corporate Affairs (Copies of the same are enclosed as **Appendix I and II** respectively).

4. It is requested to forward applications in the prescribed proforma (**Annexure -II**) along with attested copies of performance appraisal(s) for the last five years (if applicable) and Vigilance clearance of eligible candidates whose services could be placed at the disposal of the Authority immediately in the event of their selection. The application should be sent in an envelope superscribing the " application for Driver", to the Secretary NFRA, 7th Floor Hindustan Times House, K.G. Marg, New Delhi – 110001 so as to reach the undersigned on or before **25.3.2021**. Advance copy along with stipulated documents may be sent on email id [manager-admn@nfra.gov.in](mailto:manager-admn@nfra.gov.in). (Note- In case of any change in this notice, the

same will be displayed on NFRA website as such the interested candidates are requested to see the NFRA website nfra.gov.in regularly)

*Vivek Narayan*

(Vivek Narayan)  
Secretary NFRA

Encl. As above.

**Copy to:**

विवेक नारायण/VIVEK NARAYAN  
सचिव/Secretary  
राष्ट्रीय वित्तीय रिपोर्टिंग प्राधिकरण  
National Financial Reporting Authority

1. Joint Secretary, Ministry of Corporate Affairs: for kind information please.
2. Director (Admin) DOPT with request to kindly arrange to put up this Vacancy Circular on DOPT Vacancy Notifications.
3. Under Secretary (CS-I (P)) DOPT with request to kindly arrange to put up this Vacancy Circular on DOPT website for wide publicity.
4. US (Competition) Ministry of Corporate Affairs with request to arrange to put up this Vacancy Circular on the website of Ministry of Corporate Affairs.
5. IT Team of NFRA with request to put up this Vacancy Circular on website of NFRA, social media sites of NFRA.

**Index**

<b>S.N.</b>	<b>Document</b>	<b>Page No.</b>
1.	Annexure I Details of the Post of Driver to be filled up in NFRA	3
2.	Annexure II Application Form for Vacancy in NFRA	5
3.	Appendix I Recruitment Rules notified vide Extraordinary Gazette No. 369 dated 16.5.19 of Ministry of Corporate Affairs	9
4.	Appendix II G.S.R. 526(E) dated 25.7.19 of Ministry of Corporate Affairs	14
5.	Appendix III Terms and Conditions of Deputation in accordance with MCA letter No. NFRA-05 / 19 / 2020 – Comp-MCA dated 29.10.2020	16
6.	Appendix IV MCA letter No. NFRA-02/19/2019/Comp-MCA dated 28.05.2020	19
7.	Appendix V MCA letter No. NFRA-05/19/2019-Comp-MCA dated 20.10.2020	28
8.	Appendix VI Min. of Urban Development OM No. 12035/12/2013 – Pol.II dated 15.01.2014	29
9.	Appendix VII MCA letter No. NFRA-07 / 1/ 2018 – NFRA-MCA dated 30.12.2020 w.r.t. GPRA	31

Details of Post of Driver to be filled up in NFRA

Sl. No.	Name of Posts	No. of likely vacancies	Basic Pay	Eligibility Criteria	Essential Experience and Qualification for deputation or re-employment:
1.	Driver	2	Level 2 (Rs. 19900-44400)	<p><b>For deputation</b></p> <p>Regular Group C employees in level 2 (Rs.19900-63200) in the pay matrix in the Ministry of Corporate Affairs who possess valid Driving License for Motor Cars on the basis of a Driving Test to assess the competence to drive Motor Cars</p> <p>failing which</p> <p>from officials holding the post of Dispatch Rider on regular basis or Regular Group C employees in Level 2 (Rs.19900- 63200) in the pay matrix in other Ministries of the Central Government.</p> <p><b>For Deputation or re-employment for Armed Forces Personnel :</b></p> <p>The Armed Forces Personnel due to retire or who are to be transferred to reserve within a period of one year and having the requisite experience and qualification prescribed shall also be considered. Such persons would be given deputation terms upto the date on which they are due for release from the Armed Forces; thereafter they may be continued on re-employment.</p> <p><b>Age Limit for deputation / re-employment</b></p> <p>The maximum age-limit for appointment by deputation shall be 'not exceeding fifty six years' as on</p>	<p>(1) Possession of a valid driving license for motor cars;</p> <p>(2) Knowledge of motor mechanism (The candidate should be able to remove minor-defects in vehicle);</p> <p>(3) Experience of driving a motor car for at least three years; and</p> <p>(4) Pass in 10th standard.</p>

				the closing date of receipt of applications.	
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**Notes:**

1. The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organization or department of the Central Government shall ordinarily not exceed three years. It may be extendable for another two years and the maximum period of deputation shall not exceed five years.

2. The Terms and Conditions of Deputation will be in accordance with MCA letter No. NFRA-05 / 19 / 2020 – Comp-MCA dated 29.10.2020 (**Appendix – III**). Copy of the following letters referred to in the said letter of MCA dated 29.10.2020 are also attached:

- (i) MCA letter No. NFRA-02/19/2019/Comp-MCA dated 28.05.2020 **Appendix-IV**.
- (ii) MCA letter No. NFRA-05/19/2019-Comp-MCA dated 20.10.2020 as amendment to MCA letter No. NFRA-05/19/2019/Comp-MCA dated 28.05.2020 **Appendix V**.
- (iii) Min. of Urban Development OM No. 12035/12/2013 – Pol.II dated 15.01.2014 **Appendix VI**.
- (iv) MCA letter No. NFRA-07 / 1/ 2018 – NFRA-MCA dated 30.12.2020 w.r.t. GPRA is enclosed as **Appendix VII**.

3. Terms and conditions of reemployment in respect of Armed Forces Personnel will be as decided by MCA.

**Annexure – II****Application form for vacancy in NFRA****Post applied for: Driver****Application is for (Please tick)****(i) Deputation****(ii) deputation / re-employment (only applicable for Armed Forces Personnel)**

Passport size  
recent Colored  
Photograph of  
applicant

Sl. No.	Particulars	Details to be filled by the Applicant
1.	Name of Applicant	
2.	Present Designation	
3.	Name of Organization employed with on regular basis:	
4.	Type of organization employed with on regular basis from among:  Ministry of Corporate Affairs/  Other ministries of Central Government/  Armed Forces	
5.	Date of joining the organization employed with on regular basis :	
6.	Contact Details of the applicant  Office Address  Email  Mobile No.  Land Line No.	
7.	Name, Designation, email ID, Phone No of relieving Authority in case selected.	

8.	Whether currently on deputation? If yes, Date from which on deputation Name of organization on deputation to Designation on which on deputation to	
9.	Date of Birth (attach proof of DOB)	
10.	Age Limit permissible for the post as on the closing date of receipt of application for the post applied for	Age of the applicant on the closing date of receipt of application
	<b>56 Years</b>	
11.	Date of Retirement under applicable service rules where employed.	
12.	Educational Qualification  (attach self attested certificate of educational qualification)	
13.	<b>A. For applicants from Regular Group C employees in level 2 (Rs.19900-63200) in the pay matrix in the Ministry of Corporate Affairs :</b>	
	Whether Regular Group C Employee ( Yes / No)	
	Level in pay matrix :	
	Basic pay :	
	Whether the applicant possesses a valid driving Licence (Yes / No) – attach self attested Copy	
	Knowledge of motor mechanism (The candidate should be able to remove minor-defects in vehicle) (Yes / No)	
	Number of years of Experience of driving a motor car in Government organization:	



13.

**B. For applicants from among officials holding the post of Dispatch Rider on regular basis or Regular Group C employees in Level 2 (Rs.19900- 63200) in the pay matrix in other Ministries of the Central Government:**

Whether holding the post of Dispatch Rider on regular basis ( Yes / No)	
Whether Regular Group C Employee ( Yes / No)	
Level in pay matrix :	
Basic pay :	
Whether the applicant possesses a valid driving Licence (Yes / No) – attach self attested Copy	
Knowledge of motor mechanism (The candidate should be able to remove minor-defects in vehicle) (Yes / No)	
Number of years of Experience of driving a motor car in Government organization:	

13.

**C. For applicants for Deputation or re-employment from among Armed Forces Personnel :**

Due date of retirement from Armed Forces:	
Is the applicant due to be transferred to reserve within a period of one year ( Yes / No)	
Level in pay matrix :	
Basic pay :	
Whether the applicant possesses a valid driving Licence (Yes / No) – attach self attested Copy	
Knowledge of motor mechanism (The candidate should be able to remove minor-defects in vehicle) (Yes / No)	
Number of years of Experience of driving a motor car in Government organization:	

14.	Any other information applicant would like to submit in support of your suitability for the post applied for	
15.	Copy of Vigilance Clearance attached *	

Note –

1. Kindly attach copy of Educational Qualification and required certificates as above in support of your application as required for the post being applied for.
2. **Please page number the entire set of application and attach Index of the documents attached.**

\* To be filled by Competent Authority forwarding the application

It is certified that the details given above are true.

**Signature of the applicant**

**Date:**

It is certified that the details given above are verified with service records of the applicant and found to be correct.

**Signature and Seal of the Competent Authority  
of the organization forwarding the application**

**Date:**

**Address, Tel. No., and Email id of the Competent  
Authority forwarding the Application**

**MINISTRY OF CORPORATE AFFAIRS**  
**NOTIFICATION**

New Delhi, the 16th May, 2019

**G.S.R. 369 (E)**—In exercise of the powers conferred by sub-section (11) of section 132 of the Companies Act, 2013, the Central Government hereby makes the following rules, namely:-

**1. Short title and commencement.** - (1) These rules may be called the National Financial Reporting Authority (Recruitment, Salary, Allowances and Other Terms and Conditions of Service of Secretary, Officers and Other Employees of Authority) Rules, 2019.

(2) They shall come into force on the date of their publication in the Official Gazette.

**2. Definitions.** - (1) In these rules, unless the context otherwise requires,-

- (a) "Act" means the Companies Act, 2013 (18 of 2013);
- (b) "Authority" means the National Financial Reporting Authority (NFRA) constituted under sub-section (1) of section 132 of the Act;
- (c) "employee" means employee of the Authority including Secretary, Officers and other employees;
- (d) "Schedule" means the Schedule annexed to these rules.

(2) Words and expressions used and not defined in these rules but defined in the Act shall have the same meanings as respectively assigned to them in the Act.

**3. Recruitment and appointment of employees.**- (1) The number of posts sanctioned at each level or grade, mode of recruitment, eligibility and composition of Departmental Promotion Committee for each levels or grade shall be such as specified in the Schedule.

(2) Appointment in all levels or grade shall be made by the Central Government as per the recommendations of the Departmental Promotion Committee as specified in the Schedule.

(3) The Authority shall invite applications from eligible candidates after observing due process, examine suitability of their candidature and provide the list of eligible candidates to the Departmental Promotion Committee to undertake the selection process.

(4) The Authority shall forward the recommendations of the Departmental Promotion Committee to the Central Government for consideration and appointment to all the posts.

**4. Pay, allowances and other benefits.**- (1) Pay of an employee of the Authority shall be such as per the Level in pay matrix as approved by the Central Government or pay scale as specified in the Schedule.

(2) An employee appointed on deputation to an ex-cadre post may elect to draw either the pay in the scale of pay of the ex-cadre post or his pay in the parent cadre with deputation allowance.

(3) The Secretary, officers and employees of the Authority who are not on deputation shall be governed by the new pension scheme.

(4) The Secretary, officers and employees of the Authority who are on deputation shall be eligible for pension and retirement benefits, if any, as are available to them in their parent Ministry or Department or organization.

(5) For an employee other than an employee on deputation to the Authority, the Authority may, from time to time, frame such schemes and allow such other benefits for the welfare of the employees on such terms and conditions as may be approved by the Central Government from time to time.

**5. Official visits abroad.**- (1) The official visits to abroad by Secretary, officers and other employees of the Authority shall be undertaken with the prior approval of the Chairperson of the Authority or any other Member or officer of the Authority authorized by the Chairperson.

(2) Instructions issued by Ministry of External Affairs and Ministry of Finance as amended from time to time shall be applicable.

**6. Residuary provision.**- Matters relating to the terms and conditions of service of the Secretary, Officers and Other Employees of the Authority with respect to which no express provision has been made in these rules, shall be referred by the Authority to the Central Government for its decision and the decision of the Central Government shall be binding on the parties.

**7. Power to relax.**- Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order and for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)
14. Driver	02  *(2019). *(Subject to variation dependent on workload)	Not applicable	Level 2 (Rs. 19900- 44400)	Non selection	Not applicable	Not applicable	Not applicable	Two years for re- employed	Deputation.  For Armed Forces personnel: Deputation or re- employment.	<b>Deputation:</b>  From amongst the regular Group C employees in level 2 (Rs.19900- 63200) in the pay matrix in the Ministry of Corporate Affairs who possess valid Driving License for Motor Cars on the basis of a Driving Test to assess the competence to drive Motor Cars failing which from officials holding the post of Dispatch Rider on regular basis or regular Group C employees in Level 2 (Rs.19900- 63200) in the pay matrix in other Ministries of the Central Government.  <b>Essential:</b> (1) Possession of a valid	1. Secretary, National Financial Reporting Authority- Chairman;  2. Chief General Manager or General Manager, National Financial Reporting Authority- Member;  3. Under Secretary (National Financial Reporting Authority or Ministry of Corporate Affairs)- Member.	Not applicable

										<p>driving license for motor cars;</p> <p>(2) Knowledge of motor mechanism (The candidate should be able to remove minor-defects in vehicle);</p> <p>(3) Experience of driving a motor car for at least three years; and</p> <p>(4) Pass in 10<sup>th</sup> standard.</p> <p>Deputation or re-employment for Armed Forces Personnel: The Armed Forces Personnel due to retire or who are to be transferred to reserve within a period of one year and having the requisite experience and qualification prescribed shall also be considered. Such persons would be given deputation terms upto the date on which they are due for release from</p>		
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										<p>the Armed Forces; thereafter they may be continued on re-employment.</p> <p><b>Deputation:</b></p> <p><b>Note 1:</b> Departmental officers in the feeder category who are in the direct line of promotion will not be eligible for consideration for appointment on deputation. Similarly, deputationists shall not be eligible for consideration for appointment by promotion.</p> <p><b>Note 2:</b> the period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organization or</p>		
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										<p>department of the Central Government shall ordinarily not exceed three years. It may be extendable for another two years and the maximum period of deputation shall not exceed five year.</p> <p>The maximum age limit for appointment by deputation shall be 'Not exceeding sixty five years' as on the closing date of receipt of applications.</p>		
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[F.No. NFRA-01/1/2019-Comp.-MCA]

K. V. R. MURTY, Jt. Secy.

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by ALOK KUMAR  
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असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)

PART II—Section 3—Sub-section (i)

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कारपोरेट कार्य मंत्रालय

शुद्धिपत्र

नई दिल्ली, 25 जुलाई, 2019

**सा.का.नि. 526(अ).**—राष्ट्रीय वित्तीय रिपोर्टिंग प्राधिकरण (प्राधिकरण के सचिव, अधिकारी और अन्य कर्मचारियों की भर्ती, वेतन, भत्ते और सेवा के अन्य निबंधन एवं शर्तों) नियम, 2019 के संबंध में दिनांक 16 मई, 2019 को भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (i) में प्रकाशित, भारत सरकार, कारपोरेट कार्य मंत्रालय की अधिसूचना में कॉलम (14) के अधीन अनुसूची के पृष्ठ 92 में सा.का.नि. 369(अ) में प्रतिनियुक्ति द्वारा नियुक्ति की अधिकतम आयुसीमा को निम्नानुसार संशोधित किया गया है:

वर्तमान प्रविष्टि हेतु	पढा जाएगा
पैंसठ वर्ष से अधिक नहीं	छप्पन वर्ष से अधिक नहीं

[फ. सं.एनएफआरए-01/1/2019-प्रतिस्पर्धा-एमसीए]

के.वी.आर. मूर्ति, संयुक्त सचिव

MINISTRY OF CORPORATE AFFAIRS

NOTIFICATION

New Delhi, the 25th July, 2019

**G.S.R. 526(E).**—In the Notification of the Government of India, Ministry of Corporate Affairs published in the Gazette of India, Extraordinary, Part-II-Section 3-Sub-section (i) Gazette of India dated 16<sup>th</sup> May, 2019 in respect of National Financial Reporting Authority (Recruitment, Salary, Allowances and



other Terms and Conditions of Service of Secretary, Officers and other Employees of Authority) Rules, 2019, G.S.R. 369(E) at p.92 in the Schedule, under column (14), the maximum age limit for appointment by deputation is rectified as under:

For existing entry	Read as
Not exceeding <b>sixty five</b> years	Not exceeding <b>fifty six</b> years

[F.No. NFRA-01/1/2019-Comp-MCA]

K.V.R. MURTY, Jt. Secy.

A P P E N D I X - III

No. NFRA-05/19/2020-Comp-MCA  
Government of India  
Ministry of Corporate Affairs

5<sup>th</sup> Floor, 'A' Wing, Shastri Bhawan  
New Delhi-110001,  
Dated 29 October, 2020

To  
The Secretary  
National Financial Reporting Authority  
8<sup>th</sup> Floor, Hindustan Times Building  
Kasturba Gandhi Marg, New Delhi

**Subject: Terms and Conditions for Deputation/ Short Term Contract in NFRA-reg.**

Sir

I am directed to refer to NFRA's letter No. NF-12019(11)/8/2019 dated 02.09.2020, on the subject mentioned above and to say that approval of the Competent Authority is hereby accorded for the terms and Conditions for Deputation/ Short Term Contract in NFRA as detailed below in the table:

Sl. No.	Type of pay, Allowances and benefits.	Terms and Conditions for employee appointed on deputation/Short Term Contract in NFRA
1.	The Deputation / Short term Contract in NFRA will be in accordance with the following :	<p>i. National Financial Reporting Authority (NFRA) (Recruitment, Salary, Allowances and Other Terms and Conditions of Service of Secretary, Officers and Other Employees of Authority) Rules, 2019 notified vide Ministry of Corporate Affairs (MCA) gazette Notification.No. G.S.R. 369 (E) dated 16th May, 2019.</p> <p>ii. DOPT OM No. 6/812009-Estt.(Pay-11) dated 17.6.2010</p> <p>iii. DOPT OM No: 2/6/201 6-Estt.(Pay-11) dated 17.2.2016</p> <p>iv. DOPT OM No. 2/11/2017-Estt.(Pay-11) dated 24.11.17</p>
2	Pay and Deputation allowance	<p>An employee of Central Government appointed on deputation to a post in NFRA may elect to draw either the pay in the scale of pay of the post in NFRA, or his pay in the parent cadre with deputation allowance. Deputation allowance will be in accordance with MCA letter No. NFRA-05/19/2019/COMP-MCA dated 28.05.2020 as amended from time to time.</p> <p>An employee appointed on short term contract to a post in NFRA, will get Pay as per NFRA pay scale only.</p>
3.	Dearness	In case of an employee appointed on Deputation in NFRA,

- 3 -

	Allowance	Dearness allowance will be as applicable for Central Government employees/ NFRA pay scales depending on point 2 above.  In case of an employee appointed on Short term contract in NFRA, Dearness allowance will be as applicable for NFRA pay scale.
4.	Leave Salary and Pension/NPS contribution during the period of deputation	As per existing instructions of Govt of India, the following contributions are payable by NFRA a. <b>Leave Salary Contribution:</b> Leave Salary Contribution has been prescribed as 11% of the pay as prescribed in the FR 116 & 117. b. <b>Pension Contribution:</b> as per rates of contribution as prescribed in the FR 116 & 117. The same has the range between 7-23% of the monthly Pay corresponding to the years of services in the parent department. c. <b>NPS Contribution:</b> NPS Contribution, employer's Share shall be at the rate of 14%.
5.	Contributory Provident Fund/ Employees Provident Fund	Employer's contribution, will be paid to the lending organisation at the rate of maximum upto 12% of the Pay of the employee; as per EPF Act, 1952 and CPF Rules, 1962
6.	Joining time, Joining time pay	The Officer/ services would be covered under CCS Joining Time rules.
7.	Medical facilities	Medical facilities shall be as per para VI (a) to (c) (i.e. Group medical Policy, Domiciliary, Annual Health Check-up) of MCA letter No. NFRA-05/19/2019/COMP-MCA dated 28.5.2020
8.	Leave	An employee appointed on deputation / short term contract to NFRA shall be regulated by the leave rules of the parent organisation. Leave will not be a matter of right and prior approval of leave including station leave will be required to be taken from controlling officer concerned in NFRA. Specific office hours for the employee on deputation / short term contract to NFRA will be as per NFRA / office procedure of NFRA.
9.	Gratuity Contribution	In case of an employee appointed on Deputation / Short term contract in NFRA, the Gratuity for the period of deputation / short term contract will be paid by NFRA to the lending organisation as per rules and rates prescribed by the lending organisation and accepted by MCA as per rules. Gratuity Contribution at the maximum rate of One month's Pay plus Dearness Allowance per annum shall be allowed to an Officer.
10.	House Rent Allowance (HRA)	In case of an employee appointed on Deputation / Short term contract in NFRA, HRA will be paid to the employee as per MCA letter No. NFRA 05/19/2019/COMP-MCA dated 28.5.2020. In case the

- 4 -

- 17 -

		employee is residing in GPRA, the payment will be made to Directorate of Estates, Ministry of Urban Development. (Ref : MoUD, now MoHUA, OM No.12035/12/2013-Pol.II dated 15.01.2014)
11.	Transport Allowance(T.A.)	In case of an employee appointed on Deputation / Short term contract in NFRA, Transport allowance will be paid as per MCA letter No. NFRA 05/19/2019/COMP-MCA dated 28.5.2020
12.	Travelling Allowance/Transfer TA	In case of an employee appointed on Deputation / Short term contract in NFRA, Travelling Allowance / Transfer TA will be paid to the employee as per approval of the MCA.
13.	Children Education Allowance	In case of an employee appointed on Deputation / Short term contract in NFRA, Children Education Allowance will be paid to the employee as per MCA letter no. NFRA-05/19/2019/COMP-MCA Dated 28.05.2020.
14.	Leave : Fare Concession	In case of an employee appointed on Deputation / Short term contract in NFRA, Leave Fare Concession will be paid to the employee as per MCA letter no. NFRA-05/19/2019/COMP-MCA Dated 28.05.2020 and subject to the condition that the employees has not availed similar facility for the same period/block year in his/ her parent organization.
15.	Other Perks and facilities	The other perks and allowances and facilities shall be as decided by NFRA / MCA from time to time. However, such allowances as are not admissible to employees of NFRA shall not be admissible to the officer on deputation/short term contract, even if they were admissible in the parent organisation.
16.	Employees contribution	All the contribution which the employee contributes such as Provident Fund Group Insurance, NPS etc. shall be recovered from salary and remitted to the Parent organisations.

2. In case of clarification on any matter the decision of MCA/NFRA will be final and binding.

3. This issues with the approval of Competent Authority and concurrence of AS&FA vide their note #56 dated 09.10.2020.

Yours faithfully,

*Rakesh Kumar*

(Rakesh Kumar)

Under Secretary to the Govt. of India

+ 5 -

APPENDIX-IV

No.NFRA-05/19/2019/COMP-MCA  
Government of India  
Ministry of Corporate Affairs

5<sup>th</sup> Floor, A-Wing, Shastri Bhawan  
New Delhi-110001  
Dated the 26<sup>th</sup> May, 2020

To,

The Secretary,  
National Financial Reporting Authority (NFRA),  
Hindustan Times Building,  
K. G. Marg, New Delhi.

Subject: Perks and allowances for Employees of National Financial Reporting Authorities (NFRA).

Sir,

I am directed to refer to NFRA's proposal for grant of Perks and allowances for Employees of National Financial Reporting Authorities (NFRA) and convey the approval of the Competent Authority for the following Perks and Allowances for Officers & Staff of NFRA:-

- I. Dearness Allowance - The rate of Dearness Allowance for every rise or fall of 4 points over 4440 points of the All India Working Class Consumer price Index (Base 1980 = 100) shall be at 0.10% of pay.
- II. New Pension Scheme - As applicable.
- III. Grade Allowance - The Grade Allowance shall be payable to the employees at the rates mentioned below:

Sl. No.	Post/Grade	Amount in Rs. Per Month
(i)	Executive Director	20,000/-
(ii)	Grade F	17,500/-
(iii)	Grade E	16,250/-
(iv)	Grade D	11,000/-
(v)	Grade C	8,300/-
(vi)	Grade B	6,800/-
(vii)	Grade A	6,000/-
(viii)	Grade - III	4,100/-
(ix)	Grade - II	2,200/-
(x)	Grade - I	1,600/-

Contd. Next page

- 2 -

- IV. **House Allowance** - The House Allowance shall be payable at the rates mentioned below:

Sl. No.	Post/Grade	Amount of allowance in lieu of residential accommodation in NCR in Rs. Per Month	
(i)	Executive Director	87,500/-	
(ii)	Grade 'F'	60,700/-	
(iii)	Grade 'E'	54,000/-	
(iv)	Grade 'D'	47,250/-	
(v)	Grade 'C'	40,500/-	
(vi)	Grade 'B'	33,750/-	
(vii)	Grade 'A'	27,000/-	
(viii)	Personal/General Assistant	Grade - III	23,500/-
		Grade - II	20,000/-
		Grade - I	15,000/-

Notes: In case the employees on Deputation/contract, payment of the allowance, granting of accommodation etc. would be as per terms and conditions of deputation/contract.

- V. **Family Allowance** - The payment of family allowance at the same rate as SEBI that is @ 4% of pay (rounded off to next higher rupee), subject to a maximum as given below:

Sl. No.	Post/Grade	Amount in Rs. Per Month	
(i)	Executive Director	Not payable	
(ii)	Grade 'F'	Not payable	
(iii)	Grade 'E'	3,750/-	
(iv)	Grade 'D'	3,250/-	
(v)	Grade 'C'	1,750/-	
(vi)	Grade 'B'	1,750/-	
(vii)	Grade 'A'	1,750/-	
(viii)	Personal/General Assistant	Grade - III	1,575/-
		Grade - II	1,400/-
		Grade - I	1,125/-

- VI. **Medical Benefits:**

- (a) **Group Mediclaim Policy** - The provision for medical cover shall be as

Sl. No.	Post/Grade	Sum Insured in Rs.
(i)	Executive Director	15,00,000/-
(ii)	Grade F/E/D	12,00,000/-
(iii)	Grade C/B/A	9,00,000/-
(iv)	Personal/General Assistant (Grade III/II/I)	6,00,000/-

Contd. Next page

- 3 -

The coverage shall be of the following in the policy:

- (i) Self;
- (ii) Spouse;
- (iii) Parents (female employee can have either her parents or her parents-in-law as dependents);
- (iv) Sisters, widowed sisters, widowed daughters, minor brothers and minor sister;
- (v) Children and step-children normally residing with the employee (son up to the age of 25 or till his marriage whichever is earlier and daughter till she gets married);
- (vi) Divorced/separated daughters (including their minor children) and step-mother.

Except for self and spouse, the income for all sources must not exceed Rs. 10,000/- per month for an individual to be eligible for coverage under the policy.

- (b) **Domiciliary** - The scheme of Medical Reimbursement (Non-Hospitalization Claims) shall be as under:

Sl. No.	Post/Grade		Overall Total Annual Eligibility in Rs.
(i)	Executive Director		65,000/-
(ii)	Grade F/E/D		58,500/-
(iii)	Grade C/B/A		52,000/-
(iv)	Personal/General Assistant	Grade - III	48,750/-
		Grade - II	45,500/-
		Grade - I	38,000/-

The medical reimbursement (non-policy claims) may be made on declaration basis as per the above limits.

The following members of employee's family may be allowed:

- (i) Self;
- (ii) Spouse;
- (iii) Parents (female employee can have either her parents or her parents-in-law as dependents);
- (iv) Sisters, widowed sisters, widowed daughters, minor brothers and minor sister;
- (v) Children and step-children normally residing with the employee (son up to the age of 25 or till his marriage whichever is earlier and daughter till she gets married);
- (vi) Divorced/separated daughters (including their minor children) and step-mother.

Except for self and spouse, the income for all sources must not exceed Rs. 10,000/- per month for an individual to be eligible for coverage under the policy.

Contd. Next page

- 4 -

- (c) **Annual Health Check Up** – The facility of annual health checkup for employees and their spouses shall be available at the rate of Rs. 6,750/- per person in one financial year.

**VII. Leave fare concession** – The Leave Fare policy shall be applicable for travel within India only.

- (a) All employees who will have completed one year of service on regular scales of pay as on the date of the journey performed by them and/or members of their family as detailed below may be covered under the scheme for travel within India.
- (b) The employees will be at liberty to exercise an option to avail LFC one in a block of two years either to place of domicile or other than place of domicile.
- (c) The Following will be covered under the scheme:
- (i) Self;
  - (ii) Spouse;
  - (iii) Two surviving unmarried children or step children;
  - (iv) Married daughters who have been divorced, abandoned or separated from their husbands and widowed daughters and are residing with the employee;
  - (v) Parents and/or step mother residing with the employee;
  - (vi) Unmarried minor brothers as well as unmarried, divorced, abandoned separated from their husbands or widowed sisters residing with the employee, provided their parents are either not alive or are themselves dependent on the employee.

Except for self and spouse, the income for all sources must not exceed Rs. 10,000/- per month for an individual to be eligible for coverage under the scheme.

**VIII. Group Saving Linked Insurance** - The coverage under the Group Saving Linked Scheme on the lines of SEBI as under:

Sl. No.	Post/Grade	Entitlement Per Person in Ra.
(i)	Executive Director	11,50,000/-
(ii)	Grade F	11,50,000/-
(iii)	Grade E	11,50,000/-
(iv)	Grade D	11,50,000/-
(v)	Grade C	9,25,000/-
(vi)	Grade B	9,25,000/-
(vii)	Executive/General Assistant	9,25,000/-
	Grade - III	8,12,500/-
	Grade - II	7,00,000/-
	Grade - I	4,50,000/-

The employee's contribution towards GSLI scheme will be paid by NFRA.

Contd. Next page

- 9 -



- 5 -

- IX. **Reimbursement of Education Expenses** – The reimbursement of educational expenses up to two children shall be as under:

Sl. No.	Post/Grade		Entitlement Per Month Per Child in Rs.
(i)	Executive Director		4,000/-
(ii)	Grade 'F'		4,000/-
(iii)	Grade 'E'		4,000/-
(iv)	Grade 'D'		4,000/-
(v)	Grade 'C'		4,000/-
(vi)	Grade 'B'		4,000/-
(vii)	Grade 'A'		4,000/-
(viii)	Personal/General Assistant	Grade - III	3,200/-
		Grade - II	2,400/-
		Grade - I	1,600/-

- X. **Book Grant** – The facility for book grant shall be available as below:

Sl. No.	Post/Grade		Amount in Rs. Per Annum
(i)	Executive Director		15,000/-
(ii)	Grade 'F'		13,000/-
(iii)	Grade 'E'		11,000/-
(iv)	Grade 'D'		11,000/-
(v)	Grade 'C'		9,000/-
(vi)	Grade 'B'		8,000/-
(vii)	Grade 'A'		7,000/-
(viii)	Personal/General Assistant	Grade - III	6,250/-
		Grade - II	5,500/-
		Grade - I	3,500/-

- XI. **Brief Case** – The allowance for purchase of brief case shall be as under:

Sl. No.	Post/Grade		Entitlement in Rs. (Once in a Calendar Year)
(i)	Executive Director		9,000/-
(ii)	Grade 'F'		7,500/-
(iii)	Grade 'E'		7,500/-
(iv)	Grade 'D'		7,500/-
(v)	Grade 'C'		6,500/-
(vi)	Grade 'B'		5,500/-
(vii)	Grade 'A'		4,000/-
		Grade - III	3,000/-
		Grade - II	2,000/-
		Grade - I	2,000/-

Contd. Next page

- 6 -

- XII. Newspaper** – The reimbursement of subscription to newspapers, journal, periodicals etc. shall be as under:

Sl. No.	Post/Grade		Entitlement in Rs. Per Annum
(i)	Executive Director		9,600/-
(ii)	Grade 'F'		7,200/-
(iii)	Grade 'E'		7,200/-
(iv)	Grade 'D'		6,600/-
(v)	Grade 'C'		4,800/-
(vi)	Grade 'B'		4,800/-
(vii)	Grade 'A'		4,800/-
(viii)	Personal/General Assistant	Grade - III	3,600/-
		Grade - II	3,600/-
		Grade - I	3,600/-

- XIII. Gratuity** – The amount of gratuity as applicable to Central Government employees for time to time may be admissible for NFRA employees.

- XIV. Tax on Perquisites** – The payment of tax on perquisites by NFRA shall be as per relevant provision of the Income Tax Act.

- XV. Local Allowance** – The Local Allowance shall be payable to staff members in the category of GAPA Grade-I/II @ 5% of pay (rounded off to next higher rupee), subject to a maximum of Rs. 1250/- p.m.

Sl. No.	Post/Grade		Entitlement in Rs. Per Month
(i)	Executive Director		NA
(ii)	Grade 'F'		NA
(iii)	Grade 'E'		4,750/-
(iv)	Grade 'D'		4,000/-
(v)	Grade 'C'		2,050/-
(vi)	Grade 'B'		2,050/-
(vii)	Grade 'A'		2,050/-
(viii)	Personal/General Assistant	Grade - III	1,600/-
		Grade - II	1,250/-
		Grade - I	1,250/-

- XVI. Local Compensatory Allowance** -

Sl. No.	Post/Grade	Amount in Rs. Per Month
(i)	GAPA (III/II)	400/-
(ii)	Up to Rs. 75,050/-	500/-
(iii)	Above Rs. 75,050/-	625/-
(iv)	Grade 'F'	1,000/-

Contd. Next page

- 11 -

-7-

**XVII. Reimbursement towards Office Entertainment -**

Sl. No.	Post/Grade		Entitlement in Rs. Per Annum
(i)	Executive Director		60,000/-
(ii)	Grade 'F'		40,000/-
(iii)	Grade 'E'		25,000/-
(iv)	Grade 'D'		25,000/-
(v)	Grade 'C'		15,000/-
(vi)	Grade 'B'		15,000/-
(vii)	Grade 'A'		15,000/-
(viii)	Personal/General Assistant	Grade - III	- NA -
		Grade - II	- NA -
		Grade - I	- NA -

**XVIII. Equipment Maintenance Allowance -**

Sl. No.	Post/Grade		Entitlement in Rs. Per Month
(i)	Executive Director		6,000/-
(ii)	Grade 'F'		4,000/-
(iii)	Grade 'E'		4,000/-
(iv)	Grade 'D'		4,000/-
(v)	Grade 'C'		1,800/-
(vi)	Grade 'B'		500/-
(vii)	Grade 'A'		- NA -
(viii)	Personal/General Assistant	Grade - III	- NA -
		Grade - II	- NA -
		Grade - I	- NA -

**XIX. Personal Allowance -**

Sl. No.	Post/Grade	Amount in Rs. Per Month
(i)	Executive Director	550/-

Note: Admissible on completion of one year after reaching the maximum of scale of pay. The entire amount of Rs. 550/- p.m. will rank for superannuation benefits.

**XX. Special Allowance -** The Special Allowance shall be payable to employees at the rates mentioned below:

Post/Grade	Amount in Rs. Per Month
Executive Director	30,000/-
	19,000/-
	17,000/-
	12,000/-
	9,500/-
	7,250/-
	6,500/-

Contd. Next page

- 8 -

The entire amount of Special Allowance shall count for Dearness Allowance and Superannuation benefits.

**XXI. Residential Office Allowance** – Residential Office Allowance shall be made available at Rs. 20,000/- p.m. for ED.

**XXII. Deputation Allowance** – The deputation allowance shall be as below:

Sl. No.	Particulars	Details
(i)	An officer deputed to an organization at the same center	4% of pay with a maximum of INR 1,200/- p.m.
(ii)	An officer deputed at outstation center	7.75% of pay with a maximum of INR 2,300/- p.m.

In case of employees on deputation/contract, payment of the allowance, would be as per terms and conditions of deputation/contract, or in the absence of such conditions on rates as above.

**XXIII. Conveyance allowance (Petrol allowance)** – The reimbursement of conveyance expenses shall be in terms of an amount equal to liters of petrol as per table below. The employees need not own a vehicle for claiming conveyance expenses:

Sl. No.	Post/Grade	Amount of reimbursement equal to liters of petrol Per Month	
(i)	#Executive Director	375	
(ii)	#Grade 'F'	340	
(iii)	Grade 'E'	280	
(iv)	Grade 'D'	240	
(v)	Grade 'C'	210	
(vi)	Grade 'B'	180	
(vii)	Grade 'A'	180	
(viii)	Personal/General Assistant	Grade - III	135
		Grade - II	90
		Grade - I	50

Note: # The officials of Grade 'F' and above will be eligible if they have not provided with vehicles at NFRA cost.

**XXIV. Driver's Salary** – The reimbursement of expenditure on driver salary to all eligible employees shall be as under:

Post/Grade	Amount in Rs. Per Month
Grade 'C' to Grade 'E'	16,000/-

The officials of Grade 'F' and above will be eligible for reimbursement of driver salary if they have not provided with vehicles at NFRA cost. The officials of Grade 'C' will become eligible after serving 5 years in the grade.

- 13 -

Contd. Next page

-9-

**XXV. Reimbursement towards computing device, phone and internet connectivity and mobile handset.**

Sl. No.	Post/Grade	Monetary Limit in (Rs.) inclusive of taxes and incidentals, if any, for		
		Computing Devices including accessories (Once in four years)	Mobile Handsets including accessories (Once in four years)	Phone and internet connectivity, including accessories (Annually or proportionately for the period in a year, as the case may be)
(i)	Executive Director	80,000/-	70,000/-	No Limit
(ii)	Grade 'F'	60,000/-	60,000/-	54,000/-
(iii)	Grade 'E'	60,000/-	48,000/-	42,000/-
(iv)	Grade 'D'	60,000/-	42,000/-	42,000/-
(v)	Grade 'C'	Need based, as may be approved by Chairperson	30,000/-	18,000/-
(vi)	Grade 'B'		20,000/-	12,000/-
(vii)	Grade 'A'		16,000/-	10,000/-
(viii)	Personal/ General Assistant		Need based, as may be approved by Chairperson	Need based, as may be approved by Chairperson
(ix)	PS to Chairperson on WTM and Protocol Officer		30,000/-	30,000/-
(x)	Others	Need based, as may be approved by Chairperson		

2. The 68 posts in NFRA were created with the approval of Department of Expenditure, Ministry of Finance and the Grades/Pay Scale are as per SEBI Scales. Whenever SEBI revises its Pay Scale, Perks and Allowances (for those approved for NFRA) corresponding changes will be applicable to NFRA also.

3. This is done with the approval of Competent Authority and after Consultation with Department of Expenditure, Ministry of Finance, vide Memo No. 19047/8/2020-EIV dated 13.5.2020.

Yours faithfully,

*Rakesh Kumar*

(Rakesh Kumar)

Under Secretary to the Government of India

- 14 -

File No. NFRA-05/19/2019-Comp-MCA

APPENDIX

V

No. NFRA-05/19/2019-Comp-MCA  
Government of India  
Ministry of Corporate Affairs

5<sup>th</sup> Floor, 'A' Wing, Shastri Bhawan  
New Delhi-110001,  
Dated October, 2020

To

The Secretary  
National Financial Reporting Authority  
8<sup>th</sup> Floor, Hindustan Times Building  
Kasturba Gandhi Marg, New Delhi

**Subject:** Perks and allowances for employees of National Financial Reporting Authority (NFRA) -reg.

Sir

I am directed to refer to the Ministry's letter no. NFRA-05/19/2019/COMP-MCA dated 28.05.2020 on the subject mentioned above and to convey modifications as contained in Para 2 hereunder:

2. (i) A footnote is inserted in the relevant para of Grade allowance (i.e. Para 1, column III), with the remarks *the entire amount of Grade allowance shall count for Dearness Allowance and Superannuation benefits.*

(ii) The sentence 'whenever SEBI revises its Pay scale ... NFRA also' in para 2 of letter no. NFRA-05/19/2019/COMP-MCA dated 28.05.2020 may be read as "*Whenever SEBI revised its pay scales, corresponding changes will be applicable to NFRA also. Regarding Perks and allowances, whenever IBBI revises them, the corresponding changes will be applicable to NFRA also.*"

3. Other contents of letter No. NFRA-05/19/2019/COMP-MCA dated 28.05.2020 remain unchanged.

4. This issues with the approval of competent authority and concurrence of AS&FA vide their note # 34 in file No. NFRA-05/18/2020-Comp-MCA (Comp No. 170955) dated 21.09.2020.

Yours faithfully,

(Rakesh Kumar)

Under Secretary to the Govt. of India

Signature Not Verified

Digitally signed by RAKESH  
KUMAR  
Date: 2020.10.20 15:44:42 IST

APPENDIX - VIII

No.12035/12/2013-Pol.II  
 Government of India  
 Ministry of Urban Development  
 Directorate of Estates  
 Policy-II Section

Nirman Bhavan,  
 New Delhi - 110 108.

Dated the 15<sup>th</sup> January, 2014

OFFICE MEMORANDUM

**Subject: Retention of General Pool Residential Accommodation by the Central Government Officers on deputation to Public Sector Undertakings/Statutory/Autonomous Bodies and on deputation to ineligible offices at Delhi after serving on central deputation under Central Staffing Scheme.**

The following guidelines were issued vide O.M.No.12035/14/92-Pol.II dated 11.10.2000 for retention of General Pool Residential Accommodation by the Central Government Officers on deputation to Public Sector Undertakings/Statutory/Autonomous Bodies:

- (i) officers posted to PSUs/Statutory/Autonomous Bodies, etc. on deputation basis, at the time of its initial constitution, may be allowed retention of General Pool Residential Accommodation that they were occupying for a maximum period of 5 years and the concerned organisation should pay an amount equivalent to the House Rent Allowance admissible to the officer plus the flat rate of licence fee prescribed by the Central Government from time to time in respect of said General Pool Residential Accommodation. The concerned organizations may, however, recover normal licence fee from the officers.
- (ii) the officers posted to PSUs/Statutory/Autonomous Bodies, on mandatory basis or under Central Staffing Scheme may be considered eligible for allotment/retention of General Pool Accommodation and the concerned organisation should pay an amount equivalent to the House Rent Allowance admissible to the officer, plus the flat rate of licence fee prescribed by the Central Govt. from time to time, in respect of the General Pool Residential Accommodation to be allotted/retained by such officers. The organisation may, however, recover normal licence fee from the concerned officers; and
- (iii) the office of the Establishment Officer, Department of Personnel & Training shall issue a certificate that the posting of the officer concerned to the PSUs etc. is on mandatory basis, or under Central Staffing Scheme, without seeking his/her option, and is in public interest.

2. In addition to the above existing provisions on this matter and the difficulties faced by the All India Services Officers and Central Group 'A' Civil Services Officers, who join a non-CSS post for balance tenure of their central deputation after serving four

: 2 :

years on Central Staffing Scheme, for retention of general pool residential accommodation, it has also been decided by the competent authority that

- (i) retention of general pool residential accommodation may be allowed to the All India Services Officers and Central Group 'A' Civil Services Officers, who serve on Central Staffing Scheme (CSS) post under central deputation for at least four years and thereafter, join a non-CSS post for balance tenure of their central deputation as long as the non-CSS post is located in Delhi.
- (ii) In such cases, the Establishment Officer would issue a certificate to the effect that the officer concerned had served for at least four years in CSS post and she/he needed to retain Government accommodation for her/his balance tenure on non-CSS post.
- (iii) The concerned organization shall recover from the salary of the officer concerned an amount equivalent to House Rent Allowance admissible and normal licence fee as prescribed for the accommodation by the Central Government from time to time and remit the amount so recovered to the Directorate of Estates every month.

3. These orders are issued in supersession of O.M.No.12035/14/92-PoLII dated 11.10.2000.

  
(J.P.Rath)  
Deputy Director of Estates  
☎ 2306 1372

To

1. All Ministries/Departments of the Government of India.
2. All Sections and Officers of Directorate of Estates.
3. All Regional Offices of the Directorate of Estates.

Copy for information to:

1. PS to UDM/MoS (UD)
2. Sr.PPS to Secretary (UD)
3. PPS to Joint Secretary(L&E), MoUD
4. Deputy Secretary (Cabinet), Cabinet Secretariat, Rashtrapati Bhawan, New Delhi - 110 004.  
[W.r.t. CCA Meeting dated 20.12.2013:Case No.111/CCA/2013:Item No.9]
5. The Establishment Officer, Department of Personnel & Training, North Block, New Delhi - 110 001.
6. Secretary, Department of Public Enterprises, Block No.14, CGO Complex, Lodhi Road, New Delhi - 110 003.
7. PS to DE.
8. Sr.Technical Director, NIC, Nirman Bhavan - With a request to upload the O.M. on the website of the Directorate of Estates.
9. OL Section, Directorate of Estates. - for Hindi Translation.
10. Guard File.

  
(J.P.Rath)  
Deputy Director of Estates  
☎ 2306 1372



APPENDIX - VII

No. NFRA -07/1/2018-NFRA-MCA  
Government of India  
Ministry of Corporate Affairs

5<sup>th</sup> Floor, A-Wing, Shastri Bhawan,  
New Delhi-110001  
Dated the 30<sup>th</sup> December, 2020

To,

✓ The Secretary,  
National Financial Reporting Authority,  
8<sup>th</sup> Floor, Hindustan Times Building,  
Kasturba Gandhi Marg,  
New Delhi-110001

**Subject: Implementation of the decision taken in the Case No. 56/CCA/2020 in the meeting of Cabinet Committee on Accommodation held on 19.06.2020 regarding inclusion of National Financial Reporting Authority (NFRA) and Investors Education and Protection Fund Authority (IEPFA) in the list of organizations eligible for General Pool Residential Accommodation (GPRA).**

\*\*\*\*\*

Sir,

I am directed to refer to NFRAs letter No. B-11011/1/2019-O/o Secy-NFRA dated 8.7.19 on the above mention subject and to state that the proposal of NFRA was placed before the Cabinet Committee on Accommodation. Directorate of Estates, M/o Housing & Urban Affairs has informed that the Competent authority has approved the proposal for allotment of General Pool Residential Accommodation to (i) Chairperson, Members (full time) and Secretary of National Financial Reporting Authority (NFRA); (ii) deputationists to NFRA on mandatory posting by Department of Personnel and Training, as per their entitlement at Commonwealth Games Village, subject to availability. Accordingly, the above mentioned officers and employees shall be eligible for allotment of General Pool Residential Accommodation on maturity of their turn in the waiting list subject to fulfilment of other usual terms and conditions.

Yours faithfully,

*Rakesh Kumar*  
(Rakesh Kumar)

Under Secretary to Government of India

Copy to: Under Secretary (General), MCA

